

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**  
**PRESENT**  
**THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN**  
Friday, the 26<sup>th</sup> day of May 2023 / 5th Jyaishta, 1945  
**WP(C) NO. 16783 OF 2023 (W)**

**PETITIONER:**

**D. CHANDRALAL, S/O. DAMODARAN, AGED 62 YEARS, RESIDING AT GOLDEN GLOVES, DIVYA NAGAR 65A, PATTATHANAM P.O., KOLLAM - 691021**

**RESPONDENTS:**

- 1. KERALA STATE SPORTS COUNCIL, YMCA ROAD, STATUE, THIRUVANANTHAPURAM – 695 001, REPRESENTED BY ITS SECRETARY**
- 2. BOXING FEDERATION OF INDIA, 319/323, UDHYOG VIHAR, PHASE-IV, GURUGRAM, HARYANA – 122 015. EMAIL: INFO@BOXINGFEDERATION.IN. REPRESENTED BY ITS SECRETARY GENERAL.**
- 3. KERALA STATE AMATEUR BOXING ASSOCIATION, BOXER'S DEN, LAL BAHADUR STADIUM, KOLLAM – 691 001. EMAIL: KERALABOXING@YAHOO.CO.IN.**
- 4. DR. C. B. RAJE, FORMER SECRETARY, KERALA STATE AMATEUR BOXING ASSOCIATION, ASWATHY, 92-VKNRA, THIRUMULLAVARAM P.O., KOLLAM 691012, EMAIL: DRCBRAJE@GMAIL.COM.**
- 5. STATE OF KERALA REPRESENTED BY ITS PRINCIPAL SECRETARY TO GOVERNMENT, DEPARTMENT OF SPORTS AND YOUTH AFFAIRS, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM - 695001**

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to:

(i) stay the operation of Ext.P10 and the conduct of any Boxing championship/selection pursuant to Exts.P10 and P11 and

(ii) direct Respondents 1 and 5 to afford sufficient and essential protection and assistance to the review/technical committee as expressed in Exts.P3 and P5 to successfully conduct the Boxing championships proposed by virtue of Exts.P6 and P7, pending disposal of the Writ Petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S.ROSHEN.D.ALEXANDER, TINA ALEX THOMAS & HARIMOHAN, Advocates for the petitioner, STANDING COUNSEL for R1, SRI.PRATHEESH, Advocate for R3 & R4, GOVERNMENT PLEADER for R5, the court passed the following:

**ORDER**

**Admit.**

**Adv.Pratheesh takes notice for respondents 3 and 4.**

**The petitioner to serve a copy of the writ petition to Adv.Pratheesh, who is appearing for respondents 3 and 4.**

**The learned Standing Counsel takes notice for the 1st respondent.**

**The learned Government Pleader takes notice for the 5th respondent.**

**Issue urgent notice by speed post to the 2nd respondent. The Standing Counsel appearing for the 1st respondent submitted based on Ext.P5 that the respondents Nos.3 and 4 are not authorised to conduct a tournament.**

**In such circumstances, there shall be an interim order that the operation of Ext.P10 and conduct of the Boxing Championship pursuant to Exts.P10 and P11 are stayed for a period of two months.**

**Respondents are free to file a counter affidavit and to file urgent memo for hearing.**

**26.05.2023**

**Sd/- P.V.KUNHIKRISHNAN, JUDGE**

**APPENDIX OF WP(C) 16783/2023**

- Exhibit P3** TRUE COPY OF THE COMMUNICATION DTD. 11.05.2023 ISSUED BY THE 2ND RESPONDENT FEDERATION TO THE MINISTER FOR SPORTS IN KERALA.
- Exhibit P5** TRUE COPY OF ORDER NO. KSSC/C1/2939/2023 DTD. 20.05.2023 ISSUED BY THE 1ST RESPONDENT .
- Exhibit P6** TRUE COPY OF THE PROSPECTUS/NOTIFICATION DTD. 20.05.2023 FOR CONDUCTING THE 6TH YOUTH MEN AND WOMEN STATE BOXING CHAMPIONSHIPS – 2023 .
- Exhibit P7** TRUE COPY OF PROSPECTUS/NOTIFICATION DTD. 20.05.2023 OF 5TH JUNIOR BOYS STATE BOXING CHAMPIONSHIPS – 2023.
- Exhibit P10** TRUE COPY OF THE NOTIFICATION DTD. 22.05.2023 PUBLISHED BY THE 4TH RESPONDENT HEREIN FOR CONDUCTING ILLEGAL CHAMPIONSHIP.
- Exhibit P11** TRUE COPY OF THE ADVERTISEMENT PUBLISHED BY THE 4TH RESPONDENT.



